(d) the details as regards rules governing the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRISURESH PACHOURI): (a) There is no proposal at present for formation of a new independent cadre over and above those already existing.

(b) to (d) Do not arise

Corruption cases

2596. DR. GYAN PRAKASH PILANIA: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of corruption and disproportionate assets registered by the CBI under the Prevention of Corruption Act and Indian Penal Code, during the last three years;

(b) how many of them are against Gazetted Officers and non Gazetted Officers, category-wise;

(C) how many of them have been challaned, and what is challan percentage, category-wise;

(d) how many of challaned cases have resulted in conviction, and what is conviction percentage, category-wise; and

(e) out of total number of convicted Gazetted Officers, what is their break up service-wise (IAS, IPS, IRS, etc.)?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) During the last three years i.e. 2002 to 2005 (upto 31.7.2005), CBI has registered 2891 cases under Prevention of Corruption Act. Out of these cases, 388 cases have been registered on allegations of possession of disproportionate assets.

(b) 3175 Gazetted and 2475 Non Gazetted Officers are involved in these 2891 cases.

(c) Out of 2891 cases, charge sheets have been filed in 1367 cases and percentage of cases charge sheeted is 47.28%.

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(d) Out of 1367 case where charge sheets were filed, trial has been completed only in 77 cases. Out of these 77 cases, 49 cases have resulted in conviction. The conviction percentage is 71%.

(e) As far as IAS, IPS, IRS etc. services are concerned, only 1 officer belonging to IRS has been convicted.

Abolition of posts

2597. SHRI S.P.M. SYED KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Governmerit are in the process of abolition of thousands of posts and optimization of direct recruitment in the Central Government in a situation where the country face severe unemployment crisis;

(b) if so, the details thereof;

(c) whether it is a fact that Government while abolishing lower-level posts in large numbers, create simultaneously new posts for higher officers by creation of new departments; and

(d) the details of posts abolished and departments created during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (c) Creation and abolition of posts is an on going process in the Central Government emanating from rationalization of manpower in different Ministries/Departments as a consequence of setting up/winding up new/ old units, periodic manpower reviews, Staff Inspection Unit studies, Optimization of Direct Recruitment etc.

(d) The information regarding the details of posts abolished is not maintained centrally. So far as creation of Departments is concerned, depending on the exigencies of work and Administrative requirements, new Departments/Ministries are created and the existing ones merged with other Departments/Ministries.

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